

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.802/2022

(Arising out of impugned final judgment and order dated 21-12-2021 in CRM-M No. 53680/2021 passed by the High Court of Punjab & Haryana at Chandigarh)

SIMARJEET SINGH BAINS

Petitioner(s)

VERSUS

THE STATE OF PUNJAB & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.13843/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.13844/2022-EXEMPTION FROM FILING O.T.)

WITH

W.P.(Crl.) No. 24/2022 (X)

(FOR ADMISSION and IA No.11217/2022-STAY APPLICATION and IA No.11218/2022-EXEMPTION FROM FILING O.T.)

Date : 03-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Randeep Singh Rai, Sr. Adv.
Mr. Suneet Aulakh, Adv.
Mr. Nakul Mohta, Adv.
Mr. Devansh Srivastave, Adv.
Mr. Aditya Chadha, Adv.
Mr. Johnson Subba, Adv.
Ms. Misha Rohatgi, AOR

Mr. Gagan Gupta, AOR

For Respondent(s)

Mr. D.S. Patwalia, AG
Ms. Jaspreet Gogia, AOR
Ms. Mandakini Singh, Adv.
Mr. Karanvir Gogia, Adv.
Ms. Shivangi Singhal, Adv.
Ms. Ashima Mandla, Adv.

Mr. Gagan Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Petition for Special Leave to Appeal (Crl.) No.802/2022:-

The Court is convened through Video Conferencing.

Heard learned Senior counsel appearing for the petitioner, learned Advocate General appearing for the State of Punjab and perused the material available on record.

Exemptions are allowed.

Issue notice, returnable in one week.

Learned Advocate-on-Record appearing for the State of Punjab accepts and waives formal notice upon them.

We direct the State Government not to take any coercive steps including arrest against the petitioner for a period of one week from today.

In the meantime, the State is directed to file the counter affidavit in the matter.

List the matter after one week.

W.P.(Crl.) No. 24/2022:-

Heard learned counsel appearing for the parties and perused the material available on record.

Exemptions are allowed.

Issue notice, returnable in two weeks.

Learned Advocate-on-Record appearing for the State of Punjab accepts and waives formal notice on them.

The respondents are directed to file counter affidavit in the matter.

Taking into consideration the averments made in the application for stay, the said application is allowed and there shall be stay of further proceedings as mentioned therein, for a period of two weeks from today.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)